



2026:AHC:31491

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2913 of 2026

Hariom @ Hariom Singh Yadav

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Birendra Kumar, Dharmendra Kumar Dohare
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard counsel for the petitioner, learned Standing Counsel appearing on behalf of Respondent Nos.1 & 2 and Shri B.K. Tripathi, learned counsel appearing on behalf of Respondent No.3.

2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.

3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2 namely Sub-Divisional Magistrate, Tehsil- Jakhaniya, District Ghazipur to decide the restoration application dated 18.09.2023 filed in Case No.2757 of 2023 (Devraji vs. Munesar and others) within stipulated period.

4. On the other hand it is argued by the counsel appearing on behalf of respondents that the Respondent No.2 will take a decision of the aforesaid application, expeditiously.

5. Heard counsel for the parties present and perused the record.

6. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Sub-Divisional Magistrate, Tehsil-Jakhaniya, District Ghazipur to take a decision on the aforesaid recall application submitted by the petitioner as stated above, **expeditiously and preferably within a period of three months**, from the date of presentation of certified copy of this order, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 12, 2026
Swati